

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 7/TT/2021

Date: 14.7.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- **Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for the assets of "Transmission System of Vindhyachal -IV & RIHAND - III {1000MW} Generation Project.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.7.2021:

2014-19 period

- a) Provide the basis on which the Apportioned approved cost as per the Revised Cost Estimate (RCE) has been re-apportioned in Asset-B5, Asset-B7 and Asset-B14 due to re-allocation of contingency and common packages cost considered in RCE.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2014-19 period for the instant assets.
- c) Legible copies of the IDC statement for the instant assets.
- d) IDC statement showing the total IDC amount in excel format for the instant assets.

2019-24 period

- e) Package-wise and vendor-wise details of the ACE claimed in 2019-24 period for the instant assets.
- f) Confirmation whether any more ACE is expected beyond 2020-21 on account of undischarged liability/balance retention payment beyond the claimed amount.

Forms

- g) Form-5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System)
 - h) Provide flow of liabilities statement as per Annexure-I for the instant assets attached herewith.
 - i) Provide Form 13 (Break up of Initial Spares)
2. Provide the copy of Investment Approval and copy of Revised Cost Estimate, If any.
 3. Confirm that the instant assets are currently in use and if there has been any de-capitalization.
 4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

